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- (c) Yes, Sir
- (d) These surplus lands are proposed to be transferred to the Delhi Administration/Delhi Development Authority.

Opening of film and Television Institute in Kerala

*219. SHRI K. CHATHUNNI MASTER:

SHRI PATTIAM RAJAN:

Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:

- (a) Whether the Film and Television Institute at Pune is sufficient to cater to the needs of the young film makers and technicians throughout the country;
 - (b) whether Government propose to open a similar Institute in Kerala; and:
- (c) whether there is any proposal under Government's consideration to open a regional unit of National Film Archives In Kerala?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) The Film & Television Institute is not designed to meet the total training requirements of the film industry. Its facilities are generally sufficient to provide advanced training in different aspects of film-making.

- (b) No. Sir.
- (c) Under the Sixth Plan 1980-85 there is a proposal for setting up of a Regional Centre of National Film Archive at Trivandrum.

Assistance for Haldia Petro Chemical Complex

*220. SHRIMATI KANAK MUKH-ERJEE: Will the Minister of PETRO-LEUM, CHEMICALS AND FERTILI-ZERS be pleased to state the details of financial and other assistance which have been or are being given to the West Bengal Government by the Central Government to enable the State Government to set up the proposed Haldia Petro-checical complex as early as possible?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): setting up a Petro-Chemical complex in Haldia, a letter of intent issued to the West Bengal Midustrial Development Corporation. Therefore the question of any specific financial assistance by the Government of India to the State Government to enable the latter to implement this project: does not arise. The State Government has now proposed financial participation by the Central Government in this project.

Demand for a Bench of Calcutta High Court in Andaman and Nicobar Islands

†1200. SHRI SADASHIV BAGAIT-KAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that a demand for setting up a Bench of Calcutta High Court in the Andamath and Nicobar Islands was made last year during the Union Home Minister's visit; and
- (b) if so, what decision has been taken by Government in this regard?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b) Demands have been made for a permanent Bench of the

[†]Previously Unstarred Question 422, transferred from the 25th February, 1982.

Calcutta High Court at Port Blair. The matter has been considered. The work load from A and N Islands does not justify a permanent Bench at Port Blair. However, the Calcutta High Court has agreed to send Division Benches in circuit to Port Blair frequently.

मैसर्स बी० एस० टी० टिलर ट्रैक्टर लिमिटेड, बंगलौर को बंक ऋण

†1201 श्री हुक्सदेव नारायण यादव: क्या विधि, न्याय और कम्पनी काय मंत्री यह बताने की कृपा करेंगे कि:

- (क) मैसर्स बी० एस० टी० टिलर ट्रैक्टर लिमटेड, बंगलीर को प्रव तक राष्ट्रीय कत बैंकों एवं ग्रन्थ वित्तीय संस्थानों द्वारा कितना ऋण दिया गया है ग्रीर उसमें जनता की हिस्सा पूंजी कितनी है तथा उनके प्रबंध निदेशक, श्रद्धक्ष एवं प्रबंध मंडल के सदस्यों की पूंजी कितनी है;
- (ख) क्या यह सच है कि प्रबंध निदेश के, प्रदेश एवं प्रबंध मंडल के सदस्यों के वेतन, भत्ते, विदेश याता तथा श्रतिथि सत्कार भत्ते के नाम पर लाखों रूपये व्यय किये जाते हैं श्रीर उसे कम्पनी के खर्च के रूप में दिखा। दिया जाता है; श्रीर
- (ग) यदि हां, तो क्या सन्कार मामले की जांच कराने तथा उक्त कम्पनी वे विरुद्ध कार्यवाही करने का विचार रखती है; यदि नहीं, तो इसके क्या कारण हैं?

विधि, न्याय ग्रीर कम्पनी कार्य मंत्रालय में राज्य मंत्री श्री ए० ए० रहीम): (क) इस कम्पनी को 31 दिसम्बर, 1980 तक, इसके पिछले लेखा परीक्षित तुलन-पत्न के ग्रनुसार राष्ट्रीकृत बैंकों ग्रीर ग्रन्य वित्तीय संस्थानों द्वारादिया गया कुल ऋण 179. 68 लाख रुपयेथा।

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उपरोक्त तुलन-पत के अनुसार कम्पनी को 100 इ० प्रत्येक के 60,000 इक्यूटि शेयरों और 100 ६० प्रत्येक के 15,000 निष्कीय संचयी अधिन शेयरों को सम्मिलित करते हुए कुल अभिदत्तापूंजी 75 लाख इपये थी। इसमें से, कम्पनी के अध्यक्ष और प्रवन्ध निदेशकों तथा अन्य निदेशकों द्वारा 5895 इक्यूटि शेयर पूर्ण रूप से धारित थे। शेष शेयर जनता सहित अन्यों के द्वारा धारित थे।

- (ख) 31 दिसम्बर, 1980 को समाप्त वर्ष हेतु, कम्पनी ने निदेशकों के यात्रा भत्तों पर 17,252 रु० ग्रीर निदेशकों थे बैठक शुल्क पर 3200 रु० व्यय किये थे। कथित वर्ष के लिये निदेशक की रिपोर्ट में उल्लेख है कि दो प्रवन्ध निदेशकों ने कम्पनी से कोई पारिश्रमिक नहीं लिया था।
- (ग) श्रतः उपरोक्त मामले पर किसी भी जांच का श्रौचित्य नहीं है।

Cool Mining Projects

†1202. SHRI SADASHIV BAGAIT-KAR:

SHRI ABDUL REHMAN SHEIKH:

Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that because of the delay in the implementation of the coal mining projects, the cost of about seven such projects have escalated by almost 133 per cent;
- (b) if so, what are the details in this regard stating the extent of delay

[†]Previously Unstarred Question 868, transferred from the 2nd July, 1982.

[†]Previously Unstarred Question 1024, transferred from the 4th March, 1982